MR. SPEAKER : Not allowed. Now give it under Rule 115. There is no question of privilege. I cannot allow it.

(*Interruptions*)**

श्री दिगम्बर सिंह : मेरी बात तो सुन लीजिये ।

MR. SPEAKER : I donot allow. No question of allowing it. I have not allowed it.

(*Interruptions*).**

श्री दिगम्बर सिंह : मैंने कभी कोई सवाल नहीं उठाया ।

अध्यक्ष महोदय : आप गलत बात कर रहे हैं । मैं सवाल नहीं करूंगा । आप उसे 115 में दे दीजिये, आपका प्रिविलेज का मैटर नहीं बनता ।

12.09 Hrs.

QUESTION OF PRIVILEGE

SHRI MOHAMMAD ASRAR AHMAD (Budaun) : Sir, I have given a notice of breach of Privilege against the Vice-Chancellor of Aligarh Muslim University. (*Interruptions*).

MR. SPEAKER : Mr. Mohammad Asrar Ahmad gave notice of a question of breach of privilege against the Vice-Chancellor of the Aligarh Muslim University. I give my consent to him to raise the matter under Rule 222.

Shri Mohammad Asrar Ahmad may now seek leave of the House to raise the question of breach of privilege.

PROF. MADHU DANDAVATE (Rajapur) : It is a very pleasant change.

MR. SPEAKER : There are certain times when there is a change. It cannot always be said that there is no change. If there is no change, there will be no change. But if there is a change, then it will be a continuous change.

SHRI MOHAMMAD ASRAR AHMAD: Sir, I seek leave of the House to refer my notice of breach of privilege against the Vice-Chancellor of Aligarh Muslim University to the Committee of Privileges.

Reference my notice of breach of privilege against the Vice-Chancellor of Aligarh Muslim University dated 4th April, 1983, and the comments of the Vice-Chancellor dated 21-4-1983 received by me through Lok Sabha Secretariat.

It is true that I attended both the meetings of the Court of Aligarh Muslim University on December 20, 1982 and March 26, 1983. But at no stage the Vice-Chancellor took me aside after the meeting to make any request.

I may be allowed to mention that I am possibly the oldest alumnus on the Court of Aligarh Muslim University and very much emotionally involved with the welfare of the institution. As a conscientious member, I have tried to contribute to the best of my abilities and shall keep doing as long as I am associated with the University. If the Vice Chancellor chooses to call it an effort on my part to monopolise the discussion, he is free to do so. Indeed, at least in his letter he is using slightly mild language contrary to his extremely harsh outbursts in the meeting of the Court. Still I feel that even in his comments in response to the privilege notice the language and tone which he has used are not in the best traditions of parliamentary procedure but smack of arrogance and scant respect for the Parliament. He has tried to add insult to the injury by saying that in the meeting of the Court he made no reference to the Parliament and alleging that this has been invented by me. The court has a strength of 100 members including ten Members of Parliament, representatives of old students, ex-Vice Chancellor, etc. I am surprised that instead of feeling sorry for all the derogatory statements which he made and withdrawing them in a gentlemanly manner he has chosen to own part of it and disown the rest.

The Vice Chancellor in his comments has stated 'that at the second meeting of the Court, Mr. Asrar Ahmad tried to get up, gesticulate and talk on the top of his voice'. I deny this charge with all the force at my command. I started my parliamentary career in 1946, and find it extremely embarrassing

**Not recorded.

that the Vice Chancellor has chosen to charge me with this kind of behaviour. However, if the Vice Chancellor had this view about me, he was well within his rights not to have allowed me to speak on the ground that it impeded the smooth functioning of the Court and adversely affected the deliberations and their even tenor. But he did not do so. It appears that he chose the other way, that is, to interrupt me and insult me by saying that 'my voice falls like a hammer on the ears of the audience'.

I strongly feel that not only his conduct during the meeting of the Court but even his comments in response to the privilege notice amount to contempt and breach of privilege.

Sir, as the Presiding Officer of the Lok Sabha, it is your sacred duty to protect the dignity and honour of the House and its Members. I would request you to kindly refer this matter to the Privileges Committee to take whatever action it deems fit.

Sir, originally, I had given notice under Rule 222 of the Rules of Procedure and Conduct of Business in Lok Sabha, and stated :

(1) That I was elected by the Lok Sabha as its representative to the Court of Aligarh Muslim University.

(2) That a meeting of the Court was held on 26th March, 1983 at Aligarh in which I also participated.

(3) That in the course of meeting, I sought permission of the Chair (Vice Chancellor) to express my views. However, as soon as I addressed the Chairman and had not completed even the first sentence, the Vice Chancellor interrupted me and in an extremely harsh tone asked me to lower my voice

अध्यक्ष महोदय : ठीक है । अब रहने दीजिए । मैंने एलाऊ कर दिया है ।

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : अध्यक्ष महोदय, अगर यह मामला प्रिविलेजिज कमेटी को जाना है, तो प्रिविलेजिज कमेटी को इंस्ट्रक्शन देनी पड़ेगी कि वह कब तक अपनी रिपोर्ट दे । इस तरह का एक मोशन सदन के सामने आना चाहिए ।

MR. SPEAKER : Let him seek permission of the House first.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय यह मामला वाइस चांसलर से संबन्धित है । हम अपने सदस्यों के विशेषाधिकार के प्रति जरूर जागरुक रहें लेकिन मैं आशा करता हूं आपने पूरा मामला देख लिया है ।

अध्यक्ष महोदय : देखा है । It has to be decided by the Privileges Committee.

प्रिविलेज कमेटी में जाएगा Then they will decide it.

वे जिम्मेवारी से अपना काम करेंगे ।

वाजपेयी जी, कोई वाइस चांसलर हो या कोई दूसरा हो, सम्मान तो सभी का होता है ।

We should not transgress the limits.

कहीं भी हो, हम उसको देखकर करें । किसी के खिलाफ कोई बुग्ज दिमाग में नहीं होना चाहिए ।

श्री अटल बिहारी वाजपेयी : कब आयेगा ।

(व्यवधान)

SHRI MOHAMMAD ASRAR AHMAD: Sir, I seek leave of the House to refer this matter to the Privileges Committee.

MR. SPEAKER : Has Shri Mohammad Asrar Ahmad leave of the House to refer this matter to the Privileges Committee.

SEVERAL HON. MEMBERS : Yes.

MR. SPEAKER : Leave is granted, and the Member may now move the motion.

SHRI MOHAMMAD ASRAR AHMAD: Sir, I beg to move :

> "That the matter be referred to the Committee of Privileges...

SHRI ATAL BIHARI VAJPAYEE : With instructions that the Report be submitted by the first day of the next Session.

SHRI MOHAMMAD ASRAR AHMAD: Sir, I beg to move :

> "That the matter be referred to the Committee of Privileges with instructions to report by the first week of the next Session.".

SHRI HARIKESH BAHADUR (Gorakhpur) : Sir, I propose an amendment that the Report should be submitted before the dissolution of the Lok Sabha !

MR. SPEAKER : The question is :

"That the matter be referred to the Committee of Privileges with instructions to report by the first week of the next Session.".

The motion was adopted.

श्री मनीराम बागड़ी (हिसार) : एक बात मेरी भी सुन लें । मैंने कल भी आपसे कहा था और आज भी कहना चाहता हूं । मोशन भी आ जायेगा लेकिन बगैर मोशन के भी कुछ कहना चाहता हूं । स्पीकर और राष्ट्रपति—इन दोनों की जो छवि लोगों के सामने है उसको बिगड़ने नहीं देना चाहिये क्योंकि आने वाली पीढ़ियों तक वह काम आती है और लोग उसको रिकार्ड के तौर पर रखना चाहते हैं । आपके बारे में अखबार में छपा है, पंजाब की सियासत में दखल के बारे में या मुख्य मन्त्री के बारे में वगैरह, उसकी सफाई आपको देनी चाहिये क्योंकि यह बात हमेशा रहेगी ।

अध्यक्ष महोदय : देखिये, मैं इसकी कोई आवश्यकता नहीं समझता । अखबार में बहुत कुछ छप जाता है । आपको पता होना चाहिए कि प्रेसीडेन्ट वाइस प्रेसीडेन्ड और स्पीकर—हमारा धर्म ही नहीं है कि हम किसी काम में बेजा तौर पर दखलंदाजी करें । वैसे भी आप जानते हैं चीफ मिनिस्टर का ओहदा स्पीकर के ओहदे से कहीं नीचे है तो डिमोशन कौन पसन्द करता है ? मैं तो एक बात जानता हूं कि मैं जब तक इस ओहदे पर हूं, भगवान की दया से, नेकनीयती से और आप सबकी कृपा से जितना प्यार और सम्मान मुझे इस सदन ने मिला है, जो आप सभी ने दिया है उस पर मुझे बहुत गर्व है । सारे हाउस की तरफ से मुझे यह मिला है । मैं बहुत ही कन्टेन्ट हूं, बहुत ही प्रसन्न हूं, इतना मान किसको भगवान देता है जो कि आपने मुझे दिया है और यह आपकी बड़ी कृपा है जिसको मैं बनाए रखना चाहता हूं । अगर कोई अखबार गलती करता है और बगैर सोचे कुछ लिखता है तो ऐसा नहीं करना चाहिए । मेरा काम तो वहां पर सिर्फ भाईचारे का है । मैं तो जटिया जी के यहां भी चला जाता हूं, शेववलकर जी के यहां भी चला जाता हूं और आपके यहां भी चला जाता हूं इसलिये मुझे कोई शिकायत नहीं है और जब तक इस ओहदे पर मैं हूं, इसकी मर्यादा कायम रखना मेरा धर्म है और उस पर मैं दृढ़ हूं । मुझसे अगर वे पूछ लेते तो उनको पता लग जाता । मेरा भाईचारा सभी के साथ है । मुझे चीफ मिनिस्टर बनने जाना नहीं है, यह बात मेरे दिमाग में न तो कल थी और न आज ही है । न मेरे दिमाग में कोई मिनिस्टर बनने की बात है । यह बेवकूफी की बात है ।

DR. SUBRAMANIAM SWAMY (Bombay North East) : If you are so happy with us, why don't you admit my Calling Attention Motion ?

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : इस खुशी में मेरा एडजर्नमेंट मोशन भी आप स्वीकार कर लीजिये ।

अध्यक्ष महोदय : आपका भी देख लूंगा । आपके पहले भी एक इण्डस्ट्रीज का सवाल आया है, आप भी दे दीजिए, पता करवा लूंगा ।

आप दे दीजिए ।

(व्यवधान)

श्री राजनाथ सोनकर शास्त्री : पांच सौ करोड़ रुपये का मामला है ।

अध्यक्ष महोदय : सरकारी चीज नहीं है । मारुति पब्लिक सैक्टर है ।

श्री राजनाथ सोनकर शास्त्री : इससे बढ़कर और क्या धोखा हो सकता है ।

(व्यवधान)

अध्यक्ष महोदय : आप दे दीजिए, मैं देख लूंगा ।

श्री राजनाथ सोनकर शास्त्री : मैंने दे दिया है ।

अध्यक्ष महोदय : ठीक है ।

(व्यवधान)

श्री राजनाथ सोनकर शास्त्री : आप इस पर क्या करेंगे ।

अध्यक्ष महोदय : मैं सोचूंगा ।

(व्यवधान)

MR. SPEAKER : I have to think about it. You have to give everything to me.

(व्यवधान)

अध्यक्ष महोदय : वाजपेयी जी आपने मूव तो नहीं किया ।

श्री अटल बिहारी वाजपेयी : मैंने नहीं किया है ।

अध्यक्ष महोदय : उन्होंने कह दिया, तो वैसा ठीक है ।

श्री अटल बिहारी वाजपेयी : मूव हो जाय तो अच्छा है ।

(व्यवधान)

अध्यक्ष महोदय : दिगम्बर जी आप 115 में दे दीजिए । प्रिवलेज नहीं बनता है । This is what I was saying.

श्री दिगम्बर सिंह : आप सबके साथ उदारता करते हैं । मैंने तीन वर्ष में पहली बार खड़े होकर कोई बात कही है । उसको आप एक मिनट सुनने के लिए तैयार नहीं हैं ।

अध्यक्ष महोदय : तीन बरस क्यों, आप सारा काम करते । मुझे इसमें थोड़े ही ऐतराज है । सवाल यह है कि आप किस मुददे पर खड़े हुए हैं ?

(व्यवधान)

अध्यक्ष महोदय : मैंने उसी दिन आपसे अर्ज किया था । मैं आपकी इतनी इज्जत करता हूं । आपने जो ब्रीच आफ प्रिविलेज दिया है, वह प्रिवलेज नहीं बनता है । मैं ने आपको इत्तिला करवाई है । आप 115 में दे दीजिए । उसका निराकरण हो जाएगा ।

श्री दिगम्बर सिंह : आप सुन तो लीजिए ।

अध्यक्ष महोदय : This is not my way. मैं जो मानकर चलता हूं उस पर अड़ा रहता हूं, उसको तोड़ा नहीं करता हूं । काम आपकी आज्ञानुसार, नियमानुसार किया जाता है ।

श्री अटल बिहारी वाजपेयी : अगर विधिवत प्रस्ताव की आवश्यकता है, तो मैं प्रस्ताव पेश करता हूं । श्री असरार ने जो विशेषाधिकार के उल्लंघन का मामला उठाया है, उसको विशेषाधिकार समिति को सौंप दिया जाय । यह निर्देश दिया जाए कि वह अपनी रिपोर्ट अगले सेशन में दे दे ।

MR. SPEAKER : Mr Assar Ahmed has already done it.

12-20 hrs.

PAPERS LAID ON THE TABLE

Statement are : Billing of Electricity by DESU and NDMC in pursuance of assurance given in reply to USQ No. 4944 at 10/8/82 and SQ No. 600 dt 12/4/1983.

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : I beg to lay on the table

a Statement (Hindi and English versions) regarding Billing of Electricity by DESU and NDMC in Pursuance of assurance given in reply to Unstarred Question No. 4944 dated 10th August, 1982 and Starred Question No. 600 dated 12th April, 1983, [Placed in Library. See No. LT-6515/83].

Review on, Annual Report and Annual Accounts of Air India for 1981-82 and Statement for delay, Annual Report of Chief Commissioner of Railway Safety on the working of Commission of Railway Safety for 1981-82 and Statement for delay.

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : I beg to lay on the Table

(1) A copy of the Annual Report (Hindi and English versions) of Air India for